

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 348/2005

this the 1st day of November, 2006

Hon'ble Ms. Sadhna Srivastava, Member (J)

R.N. Rao aged about 61 years son of Sri Kauleshwar Prasad resident o f M-79, Sanjay Gandhi Puram, 6 Faizabad Road Indira Nagar, Lucknow.

By Advocate: Shri P.C. Verma ..Applicant

Versus

1. Union of India through Secretary, Department of Telecommunication, Government of India, New Delhi.
2. C.G.M.M. , NTR Bharat Sanchar Nigam Limited, Kidwai Bhawan, New Delhi.
3. D.G.M., (Maintenance), Northern Telecom Region, Bharat Shanchar Nigam Limited, Kaiserbagh, Lucknow.
4. Divisional Engineer, Telecom Office, Bharat Sanchar Nigam Limited, Kaiserbagh, Lucknow.
5. S.D.E. , (Admn.), Office of the C.M.M., NTR, Bharat Sanchar Nigam Limited, Kaiserbagh, Lucknow.

..Opposite Parties

By Advocate: Shri G.S. Sikarwar

ORDER (ORAL)

By Hon'ble Ms. Sadhna Srivastava, Member (J)

At the outset, the counsel for respondents raised the preliminary objection that this O.A. is not maintainable before this Tribunal because the applicant was the employee of the Bharat Sanchar Nigam Limited (in short B.S.N.L.). Initially the applicant was appointed in the Department of Telecommunication which has now been converted into B.S.N.L. B.S.N.L has not yet been notified under Section 14 (2) of the Administrative Tribunal Act, 1985, therefore, this Tribunal has no jurisdiction. The counsel for respondents has referred to Annexure SA-1 which shows that the applicant has been absorbed in the B.S.N.L. w.e.f. 1.10.2000. In view of the submissions made by the counsel for respondents as well as Annexure SA-1, the applicant was an employee of B.S.N.L. as such this



Tribunal has no jurisdiction. O.A. is dismissed as not maintainable. However, liberty is given to the applicant to approach the appropriate forum for redressal of his grievance. No order as to costs.


(Ms. Sadhna Srivastava)
Member (J)

HLS/-